

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 599 of 2025

IN THE MATTER OF:

NETAR SINGH & ORS.

...PETITIONERS

VERSUS

STATE OF HIMACHAL PRADESH
& ORS.

...RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PAGES
1.	REPLY IN THE FORM OF AN AFFIDAVIT ON BEHALF OF RESPONDENTS NO. 1 & 2	1-5
2.	ANNEXURE R-I: TRUE COPY OF REPORT RECEIVED FROM RO HPPCB MANDI DATED 25-03-2026	6-8
3.	ANNEXURE R-II: TRUE COPY OF THE ANALYSIS REPORT OF HPPCB MANDI	9-10
4.	ANNEXURE R-III: TRUE COPY REPORT OF THE DEPUTY CONSERVATOR OF FOREST MANDI, FOREST DIVISION	11
5.	ANNEXURE R-IV: TRUE COPY OF REPORT OF EXECUTIVE ENGINEER HPPWD MANDI	12
6.	PROOF OF SERVICE	

Deputy Commissioner
RESPONDENTS NO. 1 & 2
Mandi Distt. Mandi (H.P.)

THROUGH

SHIVENDRA DWIVEDI
ADDL. AG, HIMACHAL

CHAMBER NO. 310, THIRD FLOOR
C.K. DAPHTARY LAWYERS'
CHAMBERS,
SUPREME COURT OF INDIA, TILAK
LANE,
NEW DELHI - 110001
E-MAIL: office@sdchambers.com
PHONE NO.: 011 2338 7634

PLACE:
DATED: 28.03.2026



Deputy Commissioner
Mandi Distt. Mandi (H.P.)

-1-

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 599 of 2025



IN THE MATTER OF:

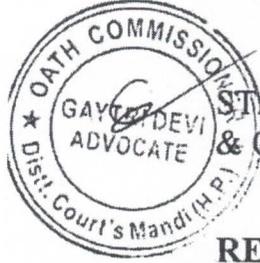
NETAR SINGH & ORS.

...PETITIONERS

VERSUS

STATE OF HIMACHAL PRADESH
& ORS.

...RESPONDENTS



REPLY ON THE BEHALF OF RESPONDENT NO. 1
(PRINCIPAL SECRETARY, ENVIRONMENT, FOREST &
CLIMATE CHANGE) & RESPONDENT NO. 2 (DEPUTY
COMMISSIONER, MANDI), HIMACHAL PRADESH

MOST RESPECTFULLY SUBMITTED:

1. That in the present matter, this Hon'ble Tribunal has passed the following directions vide order dated 06.02.2026, which are reproduced as under:

ATTESTED

Gayatri Devi Advocate
Oath & Affidavit Commissioner
Mandi (H.P.)

"The respondents are directed to take appropriate remedial action in accordance with the suggestions given by the Joint Committee in its report and shall specifically mention in their responses action taken/contemplated by them for implementation of the suggestions given by the Joint Committee in its report".

2. That in compliance with the order dated 06.02.2026, passed by the Hon'ble NGT, vide this office letter No./221372/MND/Dev/D.A./Mining/2024- 6579-81 dated 28.02.2026 and letter dated 17.03.2026, directions were issued to the Divisional Forest Officer Mandi, Executive Engineer, HPPWD Division-II, Mandi; and Regional Officer, HP State Pollution Control Board Mandi, District Mandi with directions to take appropriate remedial action in accordance with the suggestions given by the Joint Committee in its report dated 03.02.2026 to specifically mention in their

Deputy Commissioner
Mandi Distt. Mandi (H.P.)

responses the action taken/contemplated by them for implementation of the suggestions given by the Joint Committee in its report and submit consolidated report to the office of replying respondent.

3. The Regional Officer, HP State Pollution Control Board Mandi, District Mandi, vide his office letter No. PCB/RO Mandi (34)/OA. NO 599/2025- 3473-75 dated 25.03.2026 (*annexed hereto and marked as Annexure R-I*) has submitted a point wise reply, which are submitted as under:

- I. That as per the report of the Regional Officer, HP State Pollution Control Board Mandi, District Mandi, the inspection of the Unit was conducted on 17.03.2026.
- II. During the inspection, unit was found operational. Ambient Air Quality Monitoring of the unit was conducted and as per the analysis results reported by Regional laboratory, Sundernagar, vide Report No: 18482552/A-22579 dated 25.03.2026, the parameter SPM is reported to be 128 ug/m³ against the permissible limits of 600 ug/nm³.

True Copy of the Analysis Report dated 25.03.2026 is annexed hereto and marked as Annexure R-II

- III. During the inspection, Noise Monitoring was conducted during day time at the boundary of the unit and the Leq (A) was observed as 68.4 db (A) against the permissible noise standard of 75 db (A) for an Industrial area as per the Noise Pollution (Regulation and Control) Rules, 2000.

ATTESTED

Gayatri Devi Advocate
Oath & Affidavit Commissioner
Mandi (H.P.)

Deputy Commissioner
Mandi Distt. Mandi (H.P.)

-3-

- IV. That as per the report Deputy Conservator of Forests(DCF), Mandi Forest Division, Mandi, submitted vide his office letter no. R.K/10254, dated 23.03.2026, a development plan has been provided to the Proprietor of the Stone Crusher with directions to execute the plan in consultation with Forest Department at the earliest.

True copy of the DCF's letter dated 23.03.2026 is annexed hereto and marked as Annexure R-III

- V. Further, assurance has been given to the Proprietor that technical guidance for plantation and species selection, supply of saplings from nearby forest nurseries and field level support from the forest staff will be provided by the Forest Department.

ATTESTED

Gayatri Devi Advocate
Oath & Affidavit Commissioner
Mandi (H.P.)

- VI. That the Executive Engineer, Mandi Division-II, HPPWD, Mandi, vide his office letter No. PWD/MD-II/DB/Misc. Sub. Div. IV/2026-23300-306 dated 17.03.2026, has reported that an estimate amounting to Rs. 20.75 lakh has been prepared for restoration of the affected road stretch near the running of the stone crusher unit.

True Copy of Executive Engineer's letter dated 17.03.2026 is annexed hereto and marked as Annexure R-IV

- VII. The proprietor of the said unit has accordingly been requested either to restore the road to its original condition under the supervision and technical guidance of HPPWD or to deposit the requisite amount with the

Deputy Commissioner
Mandi Distt. Mandi (H.P.)

department for execution of the restoration work through HPPWD.

VIII. It has further been conveyed that necessary action in this regard shall be undertaken by the department immediately upon compliance by the unit, so as to ensure restoration of the road infrastructure in accordance with prescribed standards.

Deputy Commissioner
RESPONDENTS NO. 1 & 2
 Mandi Distt. Mandi (H.P.)

THROUGH



SHIVENDRA DWIVEDI
 ADDL. AG, HIMACHAL

CHAMBER NO. 310, THIRD FLOOR
 C.K. DAPHTARY LAWYERS'
 CHAMBERS,
 SUPREME COURT OF INDIA, TILAK
 LANE,
 NEW DELHI - 110001
 E-MAIL: office@sdchambers.com
 PHONE NO.: 011 2338 7634

ATTESTED

Gayatri Devi Advocate
 Oath & Affidavit Commissioner
 Mandi (H.P.)

PLACE:
 DATED: 28.03.2026

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 599 of 2025

IN THE MATTER OF:

NETAR SINGH & ORS.

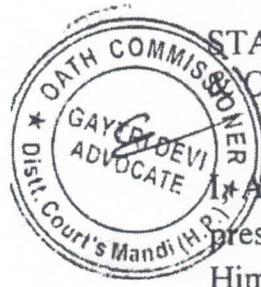
...PETITIONERS

VERSUS

STATE OF HIMACHAL PRADESH
...ORS.

...RESPONDENTS

AFFIDAVIT



I, Apoorv Devgan, IAS, S/o Late Sh. Bharat Bhushan, aged 38 years at present working as Deputy Commissioner, Mandi, District Mandi, Himachal Pradesh do hereby solemnly affirm and state as under:-

1. That I have been duly authorized to answer on behalf of Respondent No. 1 and 2 in the captioned matter. I am fully conversant with the facts and circumstances of the case and therefore, competent to affirm this affidavit.
2. I state that I have read the contents of the accompanying common reply on behalf of Respondent No. 1 & 2. I state that the facts contained therein are true to the best of my knowledge and belief as derived from the record.

ATTESTED
Gayatri Devi Advocate
Oath & Affidavit Commissioner
Mandi (H.P.)

DEPONENT
Deputy Commissioner
Mandi Distt. Mandi (H.P.)

VERIFICATION

I, the above named deponent further verify that the contents of the above affidavit are true and correct to my personal knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at 28th on this 03 day of March, 2026.

So No. 6320/2026
on the 28 day of 03 2026
at Mandi by Apoorv Devgan
who was identified by Sh. Harish Kumar
who is personally known to me
Certified that contents of above Affidavit
are read over & explained to the deponent
who admitted them to be correct
Clerk of D.C. office Mandi

DEPONENT
Deputy Commissioner
Mandi Distt. Mandi (H.P.)

Deputy Commissioner
Mandi Distt. Mandi (H.P.)

Know personally the deponent
who has signed in my presence

Signature of Identifier
Harish Kumar Clerk

ANNEXURE R - I



H.P. STATE POLLUTION CONTROL BOARD
Regional Office Mandi, Legend Building, 1st Floor,
Opposite Dev Bhoomi Hyundal, VPO Gutkar,
Tehsil Balh, Distt: Mandi (H.P) 175021
Tel.- 01905-246220, Website: <http://hpspcb.nic.in/>



No. PCB/RO Mandi (34)/O.A. No. 599/2025- 3473-75 Dated: 25.03.2026

To

The Deputy Commissioner,
Mandi, Distt. Mandi.

Subject: Regarding Compliance of Hon'ble NGT's order dated 06.02.2026, passed in O.A no. 599/2025 titled as Netar Singh & Ors. Vs State of H.P & Ors. before the Hon'ble NGT, Delhi.

Sir,

This is in reference to your office letter no.8110-12, dated 17.03.2026 regarding compilation of data from all the concerned departments and to submit compiled report. In this regard, the action taken reports w.r.t the Suggestions of the Committee and orders passed by Hon'ble National Green Tribunal on dated 06.02.2026 are as under:

PARA 6: "The respondents are directed to take appropriate remedial action in accordance with the suggestions given by the Joint Committee in its report and shall specifically mention in their responses action taken/contemplated by them for implementation of the suggestions given by the Joint Committee in its report".

Suggestion at Sr. No. 03 (I): The Unit was not operation at the time of visit of the Joint Committee despite prior intimation of the visit to the Stone Crusher and therefore Joint Committee could not verify the compliance of dust and noise emission norms and also ambient air quality of the area. However, the HPSPCB team carried out noise emission monitoring during day time, on 29/01/2026 after the visit of the Joint Committee, but, the dust emission and ambient air quality was not monitored by HPSPCB team. Therefore, it is suggested that dust, noise (both day time and night time) and ambient air quality should be monitored by HPSPCB, to ensure that the Unit is operated only with compliance of prescribed norms.

-7-

Reply: The inspection of the Unit was conducted on 17.03.2026, during the inspection unit was operational. The ambient Air Quality Monitoring of the unit was conducted and as per the analysis results reported by regional laboratory Sundernagar vide Report No: 18482552/A-22579, dated 25.03.2026 the parameter SPM is reported to be 128 ug/m³ against permissible limits of 600 ug/m³. (Copy of Analysis report enclosed as **Annexure-I**).

During the inspection, the Noise Monitoring was conducted during day time, at the boundary of the unit and the Leq (A) was observed as 68.4 db against the permissible Noise standard of 75 db (A) for Industrial area as per The Noise Pollution (Regulation and Control) Rules, 2000.

Suggestion at Sr. No. 3(iv): The Joint inspection committee in its report suggested that "the aforementioned road damaged at the time of stone crusher installation and mining thereafter, should be repaired under the supervision of HPPWD and the cost for the restoration of the road to its original condition same may be recovered from the Unit.

HPPWD: The Executive Engineer, Mandi Division-II, HPPWD Mandi vide his office letter no. PWD/MD-II/DB/Misc. Sub. Div. IV/2026-23300-306, dated 17.03.2026 submitted reply conveying the unit that estimates amounting Rs, 20.75 Lakh have been prepared with a request to either restore the road to original condition under supervision of HPPWD or deposit the requisite amount with the department. (Copy of letter enclosed as **Annexure-II**).

Para 7. "Respondent no. 4 is also directed to carry out requisite improvement of the green belt in consultation of the Divisional Forest Officer, Mandi and the Divisional Forest Officer, Mandi is directed to assist respondent no. 4 by providing requisite assistance in compliance of the Guidelines issued by CPCB/HPPCB regarding setting up of green belt in the stone crusher suitable to the topography and respondent no. 4 is directed to mention action taken/contemplated in this regard in his response".

Forest Division Mandi: The Deputy Conservator of Forests, Mandi Forest Division, Mandi submitted vide his office letter no. R.K /10254, dated 23.03.2026 that development plan has been given to the Proprietor of the Stone Crusher with request to execute the plan in consultation with Forest Department at the earliest. Further assurance has been given to the Proprietor that technical guidance for plantation and species selection, supply of saplings from nearby forest nurseries and field level support from the forest staff will be provided by the Forest Department. (Copy of reply enclosed as **Annexure- III**).

Submitted for kind information, please

Yours faithfully

Encl: As above.

VINAY Digitally signed
by VINAY KUMAR
Date: 2026.03.25
17:37:06 +05'30'
KUMAR
Er. Vinay Kumar,
Regional Officer,
HPPCB Mandi

Copy to:

1. **The Member Secretary HPPCB Shimla** for information, please
2. **Dr. Narender Sharma**, Scientist F & Regional Director, Central Pollution Control Board, Regional Directorate Chandigarh for information, please.

VINAY Digitally signed
by VINAY KUMAR
Date: 2026.03.25
17:37:49 +05'30'
KUMAR
Er. Vinay Kumar,
Nodal and Regional Officer,
HPPCB Mandi

ANNEXURE R-II



**H.P. STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 18482552/A-22579

25/03/2026

I hereby certify that I **Promila Sharma, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on 23/03/2026 from **Rajneesh Chaudhary**, JEE, HP State Pollution Control Board RO Mandi a Grab sample of 8 to 9 m away from conveyor belt of Mahalaxmi Stone Crusher, 0 Vill. Bair Kanhwal P.O. Tilly Tehsil Sadar Distt Mandi HP, Baldwara Distt. Mandi, H.P. 175001 on dated 17/03/2026 for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on 23/03/2026 to 25/03/2026 and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	SPM	128.00	microgram mes/m ³	600	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of HPPCB-304. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on 25/03/2026

Remarks of Lab Head:



**Promila Sharma, SO
(State Board Analyst)
RL Sundarnagar**

From:
H.P. STATE POLLUTION CONTROL BOARD,
RL Sundarnagar

To:
Mahalaxmi Stone Crusher
0 Vill. Bair Kanhwal P.O. Tilly Tehsil Sadar Distt Mandi HP, Baldwara,

Distt.Mandi, H.P.175001

-11-
ANNEXURE R-III

OFFICE OF DEPUTY CONSERVATOR OF FORESTS,
MANDI FOREST DIVISION, MANDI, HP 175001
Phone & Fax 01905-235360, e-mail-dfomandi@gmail.com

No./R.K/ 10254Dated 23-03-2026

To

✓ Nodal and Regional Officer,
H.P. State Pollution Control Board,
Mandi, Distt. Mandi H.P.

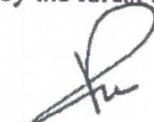
Subject :- Compliance of Hon'ble NGT's order dated 04.12.2025 passed in O.A No. 599/2025 titled as Natar Singh & Ors Vs State of H.P. & Ors before the Hon'ble NGT Delhi

Sir,

Kindly refer to your office letter No. PCB/RO/MND/OA No. 599/2025/3246-49 dated 26.02.2026 on the subject cited above.

2 In this connection, it is intimated that in compliance to the direction issued by Hon'ble Tribunal in the aforementioned OA No. 599/2025, concerned Range Officer, Mandi vide his office letter No. 2668/MD dated 20.03.2026 (Copy enclosed) has reported that directions has been issued to the Proprietor of M/S Mahalaxmi Stone Crusher Village Bair Kanhwal, P.O. Tilly Tehsil Sadar Distt. Mandi H.P. regarding improvement and maintenance of green belt surrounding their stone crusher. A development plan (Copy enclosed) has been given to the said stone crusher owner with request to execute the plan in consultation with the forest department at the earliest. Further assurance has been given to the proprietor that technical guidance for plantation and species selection, supply of sapling from the nearby forest nurseries and field level support from the forest staff will be provided by the forest department.

Encl :- As above


Deputy Conservator of Forests,
Mandi Forest Division, Mandi, HP

HIMACHAL PRADESH
PUBLIC WORKS DEPARTMENTNo. PW-MDII-WA-1-Mics-2026
To.

23804-08

Dated:- 23 ³/₂₀₂₆

✓ Mr Vinay Kumar.
Nodal and Regional Officer,
Mandi, Legend building, 1st Floor,
Opposite Dev Bhoomi Hyundai, VPO Gutkar,
Tehsil Balh, Distt. Mandi, H.P. 175021.

Subject:-

Regarding Compliance of Hon'ble NGT's order dated 04-12-2025, passed in O.A No. 599/2025 titled as Neter Singh & Ors. Vs. State of H.P. & Ors. Before the Hon'ble NGT Delhi.

Sir

Kindly refer to your office letter No. 3230-33 dated 25-02-2026, vide which it has been requested to get the damaged road restored at the risk and cost of the unit i.e. owner of stone crusher.

In this regard, the matter has already been taken up with the unit vide this office letter No. 2300-23306 Dated 17-03-2026, either to restore the road at their own level under the supervision of HPPWD or deposit the requisite funds as per estimate amounting to Rs. 20.75 Lac with HPPWD, so that restoration work is executed immediately to avoid further damage. So far nothing has been heard from the owner of the unit.

Soon the matter will again be taken up with the unit to take necessary action.

The Hon'ble court may kindly be apprised of the latest status please.


Executive Engineer,

Mandi Division No. II,

HPPWD Mandi.

Information please,

Copy to the Deputy Commissioner, Mandi, Distt. Mandi, H.P. for

Copy to Member secretary HPPCB Shimla for information please.

Copy to Dr. Narender Sharma, Scientist F& Regional Director,

Central Pollution Control Board, Regional Directorate Chandigarh for information please.

Copy to M/s Maha Laxmi Stone Crusher, C/o Rajesh & Dinesh,
Village Banjar, P.O. Tilli, Distt. Mandi, H.P.

Copy to Guard file.

Executive Engineer,
Mandi Division No. II,
HPPWD Mandi.